

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
ORIGINAL APPLICATION NO. 25 OF 2022**

In the matter of

1. M.Sundaramurthy,  
S/o Mathurai Naicker  
68-A, Palavakkam VGP layout,  
Chennai-600 041  
Email: [msm.2323@yahoo.com](mailto:msm.2323@yahoo.com)

2. Saraswathi Gopalen,  
W/o S.V.Gopalen,  
No.1197, Sixth Aecnuce,  
Anna nagar West,  
Chennai-600 040.  
Email: [sarasgopalen@gmail.com](mailto:sarasgopalen@gmail.com)

3. Priya Gopalen,  
W/o Ram C.Sekar,  
No.1197, Sixth Avenue,  
Anna nagar west,  
Chennai-600 040.  
Email: [pgopalen@gmail.com](mailto:pgopalen@gmail.com)

...Applicants

-Vs-

1. The Principal Secretary,  
Department of Environment, Climate Change and Forest,  
Government of Tamil Nadu,  
NamakkalKavignarMaligai,  
Fort.St.George,  
Chennai-600 009.  
Email: [tnoc@tn.nic.in](mailto:tnoc@tn.nic.in) Ph: 044 24336421 and 8 others

...Respondents

**INDEX TO TYPED SET OF PAPERS-1**

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Dated at Chennai on this 20<sup>th</sup> day of September, 2022

  
Counsel for 9<sup>th</sup> Respondent

**PROCEEDINGS OF THE DISTRICT FOREST OFFICER,**  
**CHENGALPATTU DIVISION, KANCHEEPURAM**

PRESENT: THIRU.K.SOUNDRAPANDIAN, I.F.S.,  
DISTRICT FOREST OFFICER.

Proc.No.5438/2013/D

Dated.25.07.2014

Sub: **FORESTS** – Kancheepuram District, Chengalpattu Taluk, Senkundram village S.No.381/1A, etc. - area 16.921 acres – Forest NOC requested regarding.

Ref: 1. M/s.escapade, Real Estate Pvt. Ltd., 3<sup>rd</sup> Lane, Off. Cenototh Road, Chennai -80 letter dated.29.7.2013

2. Range Officer, Chengalpattu reference 503/2014 dated 17.7.2014.

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In the reference 1<sup>st</sup> cited, M/s.EXCAPADE Real Estate Pvt. Limited, Chennai has requested for issue of No Objection Certificate for Development of residential plots in Survey No.381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A Part, 383/1B, 383/1C part, 383/3, 384 part, 385 part, 386 part, 389/3A Part, 389/4A, 389/4D1 Part, 389/6A Part, 390/2A part, 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B. 390/8, 394/1, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A Part, 394/5B part, 394/6, 394/8A, 394/8B1, 394/8B2, 394/9, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B of Senkundram village of Chengalpattu taluk. The proposed site for development of Residential plots is located adjacent to the Senkundram RF at Chengalpattu Range. The request of the firm was examined with reference to the existing rules and acts.

The request was examined with reference to the provisions of Tamilnadu Forest Act 1882 Wildlife Protection Act 1972 and Forest Conservation Act 1980 and rules framed therein. The proposed site of construction is not located nearer to the ecologically sensitive zones like Wildlife Sanctuary, National Park and Biospheres. The Aringar Anna Zoological park is located at a distance of 15KM.

The no objection certificate for development of Residential plots in the referred survey number noted above is issued subject to the following conditions:-

1. There must be sufficient and adequate vacant land between the industrial site and the Reserve Forest as per statues and it should be free from any construction vice versa.
2. M/s.EXCAPADE Real Estate Pvt. Limited, Chennai should not cause any damage to the forest land as regulated under the provisions of Tamilnadu Forest Act 1882. The firm should not cause any lighting or sound or dynamite to dig any pits or well or for any other purpose which may affect the wildlife in the Reserve Forest and adjacent Reserve Forest and Aringar Anna Zoological park located to the proposed site.
3. The firm should not in any way left the solid or liquid waste inside the forest area.
4. No amount of water should either be drawn from forest area or be discharge into forest area.
5. No effluent/sewage water to be let inside the forest
6. The water requirement for the proposed housing plots should not be drawn from the Project area, so as the ground water recharge of the adjacent reserve forest should not be affected.
7. No disturbance including throwing debris, digging channels, etc. should be carried out in the forest area or its buffer zone.
8. The firm shall be responsible for the status of the forest nearer to the proposed construction of residential site and they should ensure that the flora and fauna are not affected any manner.
9. Necessary landscape should be provided as per the project proposals which should be strictly followed without any violation and proper greenery should be made available in the residential area.

10. This NOC is issued subject to the condition that infuture any dispute between the Boundary of the RF and the survey field along the boundary of RF should not be entertained.
11. The firm shall comply with the relevant provisions of forest as well as town and country planning department statues and Act Government orders in letter and spirit.

*S. Amin*  
District Forest Officer,  
Chengalpattu Division  
Kancheepuram

*S*  
25/7/14

To  
M/s.EXCAPADE Real Estate Pvt. Limited,  
3<sup>rd</sup> Lane, Off.Cenototh Road,

Chennai -18

Copy to Forest Range Officer, Chengalpattu

Copy to stock file



**Tamil Nadu**  
State Pollution Control Board

## Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change  
Government of India



Home    Consent Management    Laboratory Management    Waste Management    CESS Management    Knowledge Base    Logout

- ▶ Industry Profile
- ▶ Apply For Consent
- ▶ Change Password
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- ▶ Consent Fee Calculator
- ▶ Online Payment Verification
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Welcome ESCAPADE REAL ESTATE PVT LTD-PHASE I, II , III

Date : 14-9-2022

### Consent Application Details

Application No : 45754028

Send us your **feedback**  
and suggestions



click here for any kind  
complaints or query



### **Congratulations! Application re-submitted successfully.**

Please submit the signed hard copy of application with required signed enclosures to concerned District office on request of DEE/AEE concerned.

Your Consent Application application has been received under the Application Number **45754028**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

- 1) A covering requisition letter stating the status of the industry and activities clearly.
- 2) Compliance statement on the CTE special conditions stipulated under Water & Air Acts.
- 3) Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries
- 4) Photographs of the provided measures of ETP/APC/ other compliances of conditions (If applicable).
- 5) Compliance statement on the EC conditions stipulated under EP Act (If applicable).
- 6) Agreement with Common TSDF/ CBMWTF (If applicable).

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

[View Application Form](#)

[Print Air Application Form](#)  
[Print Water Application Form](#)

***In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:***

**Head Office Address**  
**Member Secretary**  
**Tamil Nadu Pollution Control Board**  
**76, Mount Salai, Guindy, Chennai - 600 032,**  
**Chennai, India**  
**Phone: +91-44 - 22353134, 22353141**  
**Website: <http://www.tnpcb.gov.in>**  
**[District Office Address](#)**



**TAMIL NADU POLLUTION CONTROL BOARD  
FORM-I**

**Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)**

**(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)  
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : Piyush J Bhatt  
(Occupier of the unit)
- [b] Designation : The Director
- [c] Office address with pin code : # 3, Old No. 25, Ganapathy Colony,  
3rd Lane, Off, Cenotaph Road,  
Teyanampet, Thousand lights,  
Chennai-600018  
,600018
- [d] Factory address with pin code : Sengundram Village, Chengalpattu  
Taluk, Kancheepuram  
District,603209
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : escapadesengundram@gmail.com
- [h] Website address :
- [i] Mobile No. : 9789906200
2. Full Name of the Unit : ESCAPADE REAL ESTATE PVT  
LTD-PHASE I, II , III
3. Location of the unit :
- [a] Survey No/TS No : S.No. 381/1A , 381/1B1, 381/1B2,  
381/3A, 381/3B, 381/3C, 383/1A,  
383/1B, 383/1C, 383/3 , 384 Pt, 385  
Pt, 386 Pt, 389/4A, 389/4D1 Pt ,  
390/2B1, 390/2B2, 390/2B3 ,  
390/2B4, 390/3A, 390/3B, 390/4,  
390/5, 390/6A, 390/6B, 390/7A,  
390/7B, 390/8, 394/1, 394/10A,  
394/10B, 394/11A, 394/11B, 394/12,  
394/14A, 394/14B1, 394/14B2,  
394/14B3A, 394/14B3B, 394/2A,  
394/2B, 394/2C, 394/2D, 394/2E,  
394/2F, 394/3, 394/4, 394/5A &  
8B2, 394/5B, 394/6, 394/8A,  
394/8B1, 394/9
- [b] Village/Town : SENKUNTRAM
- [c] Taluk : CHENGALPATTU
- [d] District : Chengalpattu
4. Local body Name & Type : MARAIMALAINAGAR  
Municipality
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.8544
- [b] Build up area : 0.8582
- [c] Solid waste Storage/Disposal area : 0.055
- [d] Green Belt/Irrigation area : 1.1962



For ESCAPADE REAL ESTATE PVT. LTD.,

*Piyush J. Bhatt*

DIRECTOR

- [e] Vacant area {a-(b+c+d)} : 0.745  
 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings, Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of	48105.44	Sq.m	Residential complex

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Diesel	DG set of 250 KVA	0.3	10500	0.25	0.01

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
<b>Products</b>				
1.	Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings, Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of	48105.44	Sq.m	Residential complex
<b>By Products</b>				
<b>Intermediate Products</b>				

9. Manufacturing Process :

Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings, Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of 48105.44 Sqm

10. No. of Employees working per day (including contract workers) : 1840  
 11. Date of commissioning : 09/01/2020  
 12. (a)Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG set of 250 KVA	Acoustic enclosures with stack	0.3	18	Mild steel			

12. (b)Details of Fugitive or Noise emission :



SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	DG Set of 250 KVA	Noise	Accoustic Enclosure	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 8675.0
14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 15
15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Maraimalai Nagar	2	82000

16. [a] Name of the nearby Roadways : NH-NH 32  
[b] Distance from the site in Kms : 4
17. [a] Land use classification of the site : Non-Planned Area  
[b] Authority which classified the land use : D T C P
18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Gudalur Reserve Forest
19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO  
If yes please mention the distance from the unit (In Meter) :
20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	Abhishek Chandak	Director	611, Akash Ganga Apartments 19, Flowers Road, Kilpauk, Chennai - 600010
2.	K. Narasappan	Director	40, Anna Nagar HB, Neheru Park Backside, E.V.R. Salai, Chennai - 600084

**List of Documents as per rule:-**

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. Compliance statement on the CTE special conditions stipulated under Water & Air Acts. (Attached)
3. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
4. Compliance statement on the EC conditions stipulated under EP Act (If applicable). (Attached)



For ESCAPE REAL ESTATE PVT. LTD.

*Piyanku S. Bhatnagar*

DIRECTOR

5. Water Requirement (Attached)
6. Solid Waste Management (Attached)
7. CTO Phase I Compliance (Attached)
8. Site Photos (Attached)
9. STP Photos (Attached)
10. Treated water Disposal Agreement (Attached)
11. Approved Site Plan - Phase I & II (Attached)
12. Approved Site Plan - Phase III (Attached)
13. Planning Permission - Phase I & II (Attached)
14. Planning Permission - Phase III (Attached)
15. Ground Water NoC (Attached)
16. Area Statement - Phase I,II,III (Attached)
17. Completion certificate (Attached)
18. Query reply - 03.09.2022 (Attached)
19. Certified Compliance report 1 (Attached)
20. Certified Compliance report 2 (Attached)
21. Photograph of treated water disposal pipeline (Attached)
22. Consent fee receipt (Attached)
23. STP Layout 1 (Attached)
24. STP Layout 2 (Attached)
25. Comparative statement (Attached)

#### Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

Place :

Date :

**Signature of the Applicant  
Name and Designation**

For ESCAPADE REAL ESTATE PVT. LTD.,

*[Handwritten Signature]*

DIRECTOR





**TAMIL NADU POLLUTION CONTROL BOARD**  
**FORM-II**

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,  
as amended (Central Act 6 of 1974)**

**(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)**  
**(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : Piyush J Bhatt  
(Occupier of the unit)  
[b] Designation : The Director  
[c] Office address with pin code : # 3, Old No. 25, Ganapathy Colony,  
3rd Lane, Off, Cenotaph Road,  
Teyanampet, Thousand lights,  
Chennai-600018  
,600018  
[d] Factory address with pin code : Sengundram Village, Chengalpattu  
Taluk, Kancheepuram  
District, 603209  
[e] Phone no. with STD code : -  
[f] Fax no. with STD code : -  
[g] Email Id : escapadesengundram@gmail.com  
[h] Website address :  
[i] Mobile No. : 9789906200
2. Full Name of the Unit : ESCAPADE REAL ESTATE PVT  
LTD-PHASE I, II, III
3. Location of the unit :  
[a] Survey No/TS No : S.No. 381/1A, 381/1B1, 381/1B2,  
381/3A, 381/3B, 381/3C, 383/1A,  
383/1B, 383/1C, 383/3, 384 Pt, 385  
Pt, 386 Pt, 389/4A, 389/4D1 Pt,  
390/2B1, 390/2B2, 390/2B3,  
390/2B4, 390/3A, 390/3B, 390/4,  
390/5, 390/6A, 390/6B, 390/7A,  
390/7B, 390/8, 394/1, 394/10A,  
394/10B, 394/11A, 394/11B, 394/12,  
394/14A, 394/14B1, 394/14B2,  
394/14B3A, 394/14B3B, 394/2A,  
394/2B, 394/2C, 394/2D, 394/2E,  
394/2F, 394/3, 394/4, 394/5A &  
8B2, 394/5B, 394/6, 394/8A,  
394/8B1, 394/9  
[b] Village/Town : SENKUNTRAM  
[c] Taluk : CHENGALPATTU  
[d] District : Chengalpattu
4. Local body Name & Type : MARAIMALAINAGAR  
Municipality
5. Land Status : Owned  
Extent of land (in Hectares) :  
[a] Total : 2.8544  
[b] Build up area : 0.8582  
[c] Solid waste Storage/Disposal area : 0.055  
[d] Green Belt/Irrigation area : 1.1962  
[e] Vacant area {a-(b+c+d)} : 0.745

For ESCAPADE REAL ESTATE PVT. LTD.



DIRECTOR

## 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings , Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of	48105.44	Sq.m	Residential complex

## 7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	High Speed Diesel	DG set of 250 KVA	0.3	10500	0.25	0.01

## 8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
<b>Products</b>				
1.	Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings , Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of	48105.44	Sq.m	Residential complex
<b>By Products</b>				
<b>Intermediate Products</b>				

## 9. Manufacturing Process :

Construction of Residential development of Block A (G+3F)-6 wings, Block B (G+3F)-5 wings , Block C (G+3F)-2 wings, Block D (G+3F)-3 wings with 512 dwelling units having a total built up area of 48105.44 Sqm

## 10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (within premises)	Fresh water	234.0
2.	STP Treated Water	Recycled Water	264.0

## [b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	234.0
2.	Toilet Flushing	122.0
3.	Gardening	79.0
4.	OSR Gardening	63.0

## 11. Details of sewage/trade effluent generation :



*Piyasini S. Bhasin*

## a). Sewage Generation Details

Total Sewage Generation Quantity :309.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	309.0

## b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)

## 12. Details of Sewage/effluent treatment plant :

## a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen Chamber	1	1.52mX0.59mX0.6m
2.	Equalisation Tank	1	4mX2mX3m
3.	MBBR 1	1	3mX2.3mX2.35m
4.	MBBR 2	1	3mX2.3mX2.35m
5.	Settling Tank	1	2.3mX1.38mX2.35m LD
6.	Filter Feed Tank	1	2.3mX0.7mX2.35m
7.	Sludge Holding Tank	1	2.3mX0.7mX2.35m
8.	MBBR Treated Water Tank	1	6mX3.3mX1m
9.	Multigrade Filter	1	900mm dia X 1.5mH
10.	Activated Carbon Filter	1	900mm dia X 1.5mH
11.	Filter Press	1	460mmX460mm-10Plates

## b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

## 13. Details of sewage/trade effluent disposal :

## a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Treated Sewage	309.0	Toilet Flushing - 122 KLD, Gardening - 79 KLD, OSR Gardening - 63 KLD, To farmers for Irrigation purpose - 29 KLD, Evaporation loss - 16 KLD

## b). Trade Effluent Disposal Details



ESCAPE REAL ESTATE PVT. LTD.

Riyasath S. B. S.

DIRECTOR

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	nil	0.0	nil

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Bio degradable Waste	967.68	kg/day	Decomposed through Organic waste converter	50
2.	Non bio degradable waste	645.12	kg/day	Sent to Authorised recyclers	25
3.	STP Sludge	20	kg/day	used as manure for Greenbelt development	10

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
1.	5 Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems(Schedule 1)	5.1 Used/spent oil	0.1	Recyclable	Plastic Drums	Disposed through Recyclers	50

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 8675.0
16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 200
17. No. of Employees working per day (including contract workers) : 1840
18. Date of commissioning : 09/01/2020
19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Maraimalai Nagar	2	82000



For ESCAPE REAL ESTATE PVT. LTD.,

20. [a] Name of the nearby Roadways : NH-NH 32
- [b] Distance from the site in Kms : 4

DIRECTOR

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source : Gudalur lake
- [b] Distance (in meters) : 2800
22. [a] Land use classification of the site : Non-Planned Area
- [b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Gudalur Reserve Forest
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	Abhishek Chandak	Director	611, Akash Ganga Apartments 19, Flowers Road, Kilpauk, Chennai - 600010
2.	K. Narasappan	Director	40, Anna Nagar HB, Neheru Park Backside, E.V.R. Salai, Chennai - 600084

**List of Documents as per rule:-**

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. Compliance statement on the CTE special conditions stipulated under Water & Air Acts. (Attached)
3. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
4. Compliance statement on the EC conditions stipulated under EP Act (If applicable). (Attached)
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6. Solid Waste Management (Attached)
7. CTO Phase I Compliance (Attached)
8. Site Photos (Attached)
9. STP Photos (Attached)
10. Treated water Disposal Agreement (Attached)
11. Approved Site Plan - Phase I & II (Attached)
12. Approved Site Plan - Phase III (Attached)
13. Planning Permission - Phase I & II (Attached)
14. Planning Permission - Phase III (Attached)
15. Ground Water NoC (Attached)
16. Area Statement - Phase I,II,III (Attached)

For ESCAPADE REAL ESTATE PVT. LTD.,

*Piyasini J. Bledar*  
DIRECTOR



17. Completion certificate (Attached)
18. Query reply - 03.09.2022 (Attached)
19. Certified Compliance report 1 (Attached)
20. Certified Compliance report 2 (Attached)
21. Photograph of treated water disposal pipeline (Attached)
22. Consent fee receipt (Attached)
23. STP Layout 1 (Attached)
24. STP Layout 2 (Attached)
25. Comparative statement (Attached)

#### Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

Place :

Date :

**Signature of the Applicant**  
**Name and Designation**

For ESCAPADE REAL ESTATE PVT. LTD.,

*Rajesh J. B. [Signature]*

DIRECTOR





With Barbed Wire



With Out Barbed Wire



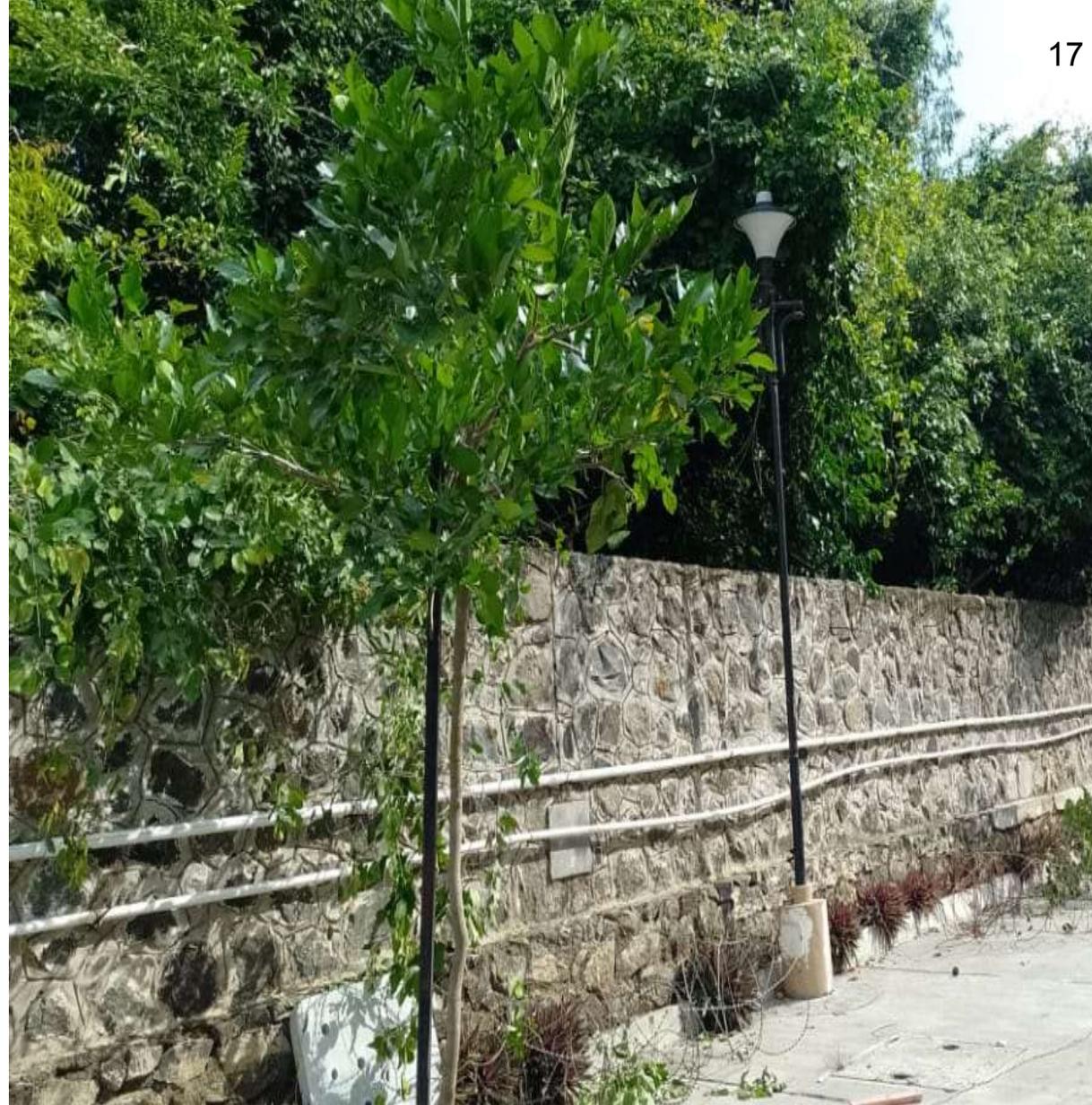
With Barbed Wire



With Out Barbed Wire



With Barbed Wire



With Out Barbed Wire



With Barbed Wire



With Out Barbed Wire



With Barbed Wire



With Out Barbed Wire



Phase-3 side Re-Build Boundary Wall



STP / Out Side Plot Partion Boundary Wall



STP



STP



STP



STP



**STP**



STP

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE BENCH AT  
CHENNAI  
ORIGNIAL APPLICATION NO. 25  
OF 2022**

In the matter of  
M.Sundaramurthy,  
S/o Mathurai Naicker  
68-A, Palavakkam VGP layout,  
Chennai-600 041  
[Email-msm.2323@yahoo.com](mailto:Email-msm.2323@yahoo.com)

And 2 others                   ...Applicants  
-Vs-

The Principal Secretary,  
Department of Environment, Climate  
Change and Forest,  
Government of Tamil Nadu,  
NamakkalKavignarMaligai,  
Fort.St.George,  
Chennai-600 009.

Email: [tndoc@tn.nic.in](mailto:tndoc@tn.nic.in) Ph: 044  
24336421 and 8 others

...Respondents

**INDEX TO TYPED SET OF PAPERS-**

**1**

**M/S AIYAR AND DOLIA  
K.D.SAISYAAM**

Counsel for 9<sup>th</sup> Respondent

9840989809  
[aiyaranddolia@gmail.com](mailto:aiyaranddolia@gmail.com)